

**Central Administrative Tribunal  
Principal Bench**

**OA No.2780/2018**

New Delhi, this the 26<sup>th</sup> day of July, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Vikash, Aged 20 years, Group C,  
Appointment for MTS,  
S/o Shri Sandeep,  
R/o Vill-Mandoli,  
PO-Kaliyana, The Charkhi Dadri,  
Haryana-127306.

...Applicant

(By Advocate : Shri Ajit Kakkar)

**Versus**

1. Union of India, through,  
The Secretary, Ministry of Home Affairs,  
North Block, Central Secretariat,  
New Delhi-110001.
2. Staff Service Selection,  
Through its Chairman,  
CGO Complex, Lodhi Road,  
New Delhi-110003.

...Respondents

(By Advocate Shri Tribindh Kumar for Shri S.N. Verma)

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A) :**

Heard the learned counsel for applicant.

2. Learned counsel for applicant appears and draws attention to his own letter dated 11.06.2018 ( page 29), in which he has only represented to the SSC that he has not committed any

irregularity. Quite frankly, the SSC has also not dis-qualified him as yet and as stated by him in his application, a discrepancy had been found in the documents pertains to his signatures/writing. A dossier had been compiled and the same is being examined by the authorities again or, if required, the dossier will be sent to the Central Forensic Science Laboratory to ascertain the discrepancy.

3. From the above, it becomes clear that there is no cause of action in this OA, but the applicant pleads that the SSC may be directed to take a decision on his candidature. Accordingly, the OA is disposed of, without going into the merits of the case, by directing the SSC to take decision on the candidature of the applicant and inform him about the same within a period of 90 days, in accordance with law. No costs.

**( S.N. Terdal )**  
**Member (J)**

**( Nita Chowdhury )**  
**Member (A)**

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